

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
NARENDRA SOLVEX PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Narendra Solvex Private Limited
2.	Date of incorporation of corporate debtor	05/06/1991
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. of corporate debtor	U15140MH1991PTC061956
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Deegee House, Jaistambh Chowk, Rallies Plot Amravati, Maharashtra - 444601
6.	Date of closure of Insolvency Resolution Process	05.04.2023
7.	Liquidation commencement date of corporate debtor	06.04.2023 (Liquidation order passed on 27.01.23 and rectification order passed on 28.03.23. Copy of the rectification order received on 06.04.23)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Jagdish Kumar Parulkar Reg No. IBBI/IPA-001/IP-P00671/2017-2018/11143
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B56, Wallfort City, Bhatagaon, Ring Road No.1, Raipur, Chhattisgarh, 492001 E-mail: jkparulkar.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: GS2, CSIDC, Commercial Complex, Mahadev Ghat Road, Raipura Chowk, Raipur - 492001 E-mail: cirpnarendrasolvex@gmail.com
11.	Last date for submission of claims	06.05.2023 (30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Narendra Solvex Private Limited** on **27.01.2023** read with rectification order dated **28.03.2023 (copy of the order received on 06.04.2023)**.

The stakeholders of **Narendra Solvex Private Limited** are hereby called upon to submit their claims with proof on or before 06.05.2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator: Jagdish Kumar Parulkar

Date: 06.04.2023

Place: Raipur